



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Mar/202122/15

DATED: 17/03/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Mar/202122/15 dated 17/03/2022 of Norms Committee - III for the year 2021-22 was held on 17/03/2022 under the Chairmanship of Amiya Chandra, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
3	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00162223AM22
RA File Number	052304000365 AM14
Licence No and Date	0510373480/13/12/2013
Norms Committee Decision: The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0510373480 dt. 13.12.2013 and it was decided to call for following information from the firm: CA certified Production / Consumption data for the period 2013-14, 2014-15 and 2015-16.	

Case No.	2 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00166247AM22
RA File Number	082404000415 AM14
Licence No and Date	0810127686/03/01/2014
Norms Committee Decision: The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0810127686 dt. 03.01.2014 and it was decided to call for following information from the firm: i. Complete chemistry, stoichiometric balance and percentage yield of reaction. ii. Quantity of raw material asked on the basis of molecular weight and Balanced Chemical Reaction. iii. Justification for 20% losses from crude to pure stage. iv. Recovery of Acetone in the process of manufacturing verses total Acetone used in the process. Production / Consumption data duly certified by GST for the last two years.	

Case No.	3 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00162147AM22
RA File Number	052304000413 AM14
Licence No and Date	0510376990/24/01/2014

Norms Committee Decision:

The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0510376990 dt. 24.01.2014 and it was decided to call for following information from the firm:

CA certified Production / Consumption data for the period 2013-14, 2014-15 and 2015-16.

Case No.	4 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00165491AM22
RA File Number	052304000053 AM15
Licence No and Date	0510388783/18/06/2014

Norms Committee Decision:

The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0510388783 dt. 18.06.2014 and it was decided to call the firm to attend Personal Hearing alongwith following information /documents:

i. The content of a.i. in the Digitalis Leaves is varying in different documents submitted by the firm.

Production / Consumption Data for the period 2013-14, 2014-15 and 2015 -16 duly certified by Central Excise / GST.

Case No.	5 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00165566AM22
RA File Number	052304000235 AM15
Licence No and Date	0510391191/18/09/2014

Norms Committee Decision:

The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0510391191 dt. 18.09.2014 and it was decided to call the firm to attend Personal Hearing alongwith following information /documents:

i. The content of a.i. in the Digitalis Leaves is varying in different documents submitted by the firm.

Production / Consumption data for the period 2013-14, 2014-15 and 2015 -16 duly certified by Central Excise / GST.

Case No.	6 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00162043AM22
RA File Number	052304000278 AM15
Licence No and Date	0510391347/25/09/2014
Norms Committee Decision: The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0510391347 dt. 25.09.2014 and it was decided to call for following information from the firm: CA certified Production / Consumption data for the period 2013-14, 2014-15 and 2015-16.	

Case No.	7 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00165609AM22
RA File Number	052304000449 AM15
Licence No and Date	0510392602/29/12/2014
Norms Committee Decision: The firm vide e-mail dated 08.03.2022 has stated that they have moved to refund the entire Import Duty to the customs, hence ratification is not required. Accordingly, the firm has requested to withdraw its request. The Committee considered the request of firm and it was decided to withdraw the case	

Case No.	8 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00166244AM22
RA File Number	082404000397 AM15

Licence No and Date	0810134800/13/03/2015
Norms Committee Decision: The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0810134800 dt. 13.03.2015 and it was decided to call for following information from the firm: Complete chemistry, stoichiometric balance and percentage yield of reaction. Quantity of raw material asked on the basis of molecular weight and Balanced Chemical Reaction. Justification for 20% losses from crude to pure stage. Recovery of Acetone in the process of manufacturing verses total Acetone used in the process. Production / Consumption data duly certified by GST for the last two years	

Case No.	9 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00160014AM22
RA File Number	039404000859 AM16
Licence No and Date	0310802380/09/02/2016
Norms Committee Decision: The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0310802380 dt. 09.02.2016 and it was decided to call for following information from the firm: Material balance in each of three rounds of distillation. Production / Consumption data duly certified by GST. Impurity profile of Export and import.	

Case No.	10 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205000311AM17
RA File Number	039504000763 AM16
Licence No and Date	0310804513/10/05/2016
Norms Committee Decision:	

The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PTA	1 kg	1	Reformate	0.924 kg
		2	Acetic Acid	0.100 kg
		3	PTA purification catalyst (0.50% palladium on carbon)	0.0001 kg
		4	Cobalt Acetate	0.0015 kg
		5	Manganese Acetate	0.0046 kg
		6	Hydro Bromic Acid	0.0004 kg
		7	Sodium Hydroxide	0.0080 kg
		8	Methanol	0.0023 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	11 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00166233AM22
RA File Number	082404000104 AM17
Licence No and Date	0810138218/28/06/2016

Norms Committee Decision:

The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0810138218 dt. 28.06.2016 and it was decided to call for following information from the firm:

- i. Complete chemistry, stoichiometric balance and percentage yield of reaction.
- ii. Quantity of raw material asked on the basis of molecular weight and Balanced Chemical Reaction.
- iii. Justification for 20% losses from crude to pure stage.
- iv. Recovery of Acetone in the process of manufacturing verses total Acetone used in the process.

Production / Consumption data duly certified by GST for the last two years

Case No.	12 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205002003AM19
RA File Number	039504000701 AM16
Licence No and Date	0310809434/30/11/2016

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Orthoxylene	1 kg	1	Reformate	0.924 kg
		2	Relevant catalyst and chemicals used in manufacture of Orthoxylene)	CIF Value limited to 0.90% of FOB value of export

RA concerned may take further necessary action as per above decision of NC.

Case No.	13 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205002016AM19
RA File Number	039504000997 AM16
Licence No and	0310809448/30/11/2016

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Orthoxylene	1 kg	1	Reformat	0.924 kg
		2	Relevant catalyst and chemicals used in manufacture of Orthoxylene	CIF Value limited to 0.90% of FOB value of export
RA concerned may take further necessary action as per above decision of NC.				

Case No.	14 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	RELIANCE INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	018205001981AM19			
RA File Number	039504000027 AM17			
Licence No and Date	0310809723/09/12/2016			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Orthoxylene	1 kg	1	Reformat	0.924 kg
		2	Relevant catalyst and chemicals used in manufacture of Orthoxylene	CIF Value limited to 0.90% of FOB value of export

RA concerned may take further necessary action as per above decision of NC.				

Case No.	15 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00159981AM22
RA File Number	039404000582 AM18
Licence No and Date	0310816608/30/10/2017

Norms Committee Decision:

The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. **0310816608 dated 30.10.2017** and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Feb/202122/14 dated 21.02.2022** against advance authorization No. **0311003199 dt. 21.04.2021**, it was decided to revise adhoc norms in respect of Advance Authorization No. **0310816608 dated 30.10.2017** as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ACETONITRILE (Purity Min. 99.9%, Moisture less than 500 PPM)	350 MT	1	ACETONITRILE – LOW PURITY (Purity 98%)	416.51 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	16 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM REVIW00160008AM22
RA File Number	039404000838 AM18
Licence No and Date	0310818810/31/01/2018
Norms Committee Decision:	

The Committee considered the request of firm received on DGFT portal for enhancement of norms in respect of Advance Authorization No. 0310818810 dt. 31.01.2018 and it was decided to call for following information from the firm:

- i. **Percentage purity of import and export item.**
- ii. **COA of import and export indicating percentage impurity profile.**
- iii. **Losses at each stage of manufacturing.**

Production / Consumption data for the licensing period.

Case No.	17 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205000344AM19
RA File Number	039504000839 AM18
Licence No and Date	0310819677/09/03/2018

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Tertiary Butyl Ether (MTBE)	1 kg	1	Naphtha	0.927 kg
		2	Methanol	0.361 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	18 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205000932AM19
RA File Number	039504000723 AM18

Licence No and Date	0310819898/19/03/2018			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Tertiary Butyl Ether (MTBE)	1 kg	1	Naphtha	0.927 kg
		2	Methanol	0.361 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	19 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	RELIANCE INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	018205000736AM19			
RA File Number	039504000001 AM19			
Licence No and Date	0310820951/14/05/2018			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Tertiary Butyl Ether (MTBE)	1 kg	1	Naphtha	0.927 kg
		2	Methanol	0.361 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	20 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205000743AM19
RA File Number	039504001092 AM18
Licence No and Date	0310821194/23/05/2018

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Tertiary Butyl Ether (MTBE)	1 kg	1	Naphtha	0.927 kg
		2	Methanol	0.361 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	21 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001590AM19
RA File Number	039504000539 AM19
Licence No and Date	0310824742/29/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Tertiary Butyl Ether (MTBE)	1 kg	1	Naphtha	0.927 kg
		2	Methanol	0.361 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	22 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205000090AM20
RA File Number	039504001081 AM19
Licence No and Date	0310828691/30/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Chemical & Petrochemical vide their OM No. PC-II28/1/2021-PDC/CPC dated 03.12.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Tertiary Butyl Ether (MTBE)	1 kg	1	Naphtha	0.927 kg
		2	Methanol	0.361 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	23 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	OC SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205000672AM20
RA File Number	039504000625 AM20

Licence No and Date	0310831873/27/09/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	24 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	S KANT HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001272AM21
RA File Number	039504000715 AM20
Licence No and Date	0310836133/07/05/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	25 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CLARIANT INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001343AM21
RA File Number	039404000110 AM21
Licence No and Date	0310836469/01/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Reasons for low yield in the 5th stage of reaction. ii. Production / Consumption data duly certified by GST.	

Case No.	26 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	TIDE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001467AM21
RA File Number	342404000086 AM21
Licence No and Date	3410046210/13/07/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202122/13** dated **21.01.2022** against advance authorization No.**3411001004** dt. **24.08.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
L-Rose Oxide (4-Methyl-2-(2-Methylprop-1-enyl)oxane	1 kg	1	L-Citronellol	3.269 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	27 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	THINQ PHARMA-CRO LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001475AM21
RA File Number	039504000224 AM21
Licence No and Date	0310837203/15/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. **6/82-ALC4/2020** dated **13.11.2020**.

In view of above, the Committee decided to **withdraw** the case.

Case No.	28 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001782AM21
RA File Number	082404000249 AM21
Licence No and Date	0810148893/26/10/2020

Norms Committee Decision:

Deferred for comments of TE.

Case No.	29 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001792AM21
RA File Number	039504000462 AM21
Licence No and Date	0310839208/29/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Aug/202122/7 dated 13.08.2021** against advance authorization No.**0310830184 dt. 09.07.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: **(Ask Shaish Kumar Sir about description of export and import)**

Export product	Qty.	Sl. No.	Import items	Qty.
LACTULOSE CONCENTRATE USP/EP/LACTULOSE SOLUTION USP/EP/LACTULOSE FOOD GRADE (Assay NLT 99%)	1 MT	1	EDIBLE LACTULOSE GALACTOFRUCTOSE	/ 1 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	30 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001816AM21
RA File Number	092404000410 AM21
Licence No and Date	0910069429/03/11/2020

Norms Committee Decision:

Deferred for comments of TE.

Case No.	31 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BHARAT SERUMS AND VACCINES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001824AM21
RA File Number	039404000594 AM21
Licence No and Date	0310839355/05/11/2020
Norms Committee Decision:	
Deferred for comments of Department of Biotechnology (DBT).	

Case No.	32 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001829AM21
RA File Number	052304000263 AM21
Licence No and Date	0510415769/06/11/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	33 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001832AM21
RA File Number	052404000405 AM21
Licence No and Date	0510415761/06/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Details given in the reply furnished by the firm was not proper. Please furnish proper reply again having Complete and balanced chemical reactions showing molecular weight and percentage yield on molar basis. ii. Requirement and recovery of solvent of each step. iii. Production / Consumption data was not given. Please furnish Production / Consumption data duly certified by GST.	

Case No.	34 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved

Party Name	AETHER INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	018205001840AM21			
RA File Number	522404000060 AM21			
Licence No and Date	5210043591/09/11/2020			
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
PHENOLES, PHENOL-ALCOHOLS, AND THEIR HALOGENATED, SULPHONATED,(NITRATED OR NITROSATED DERIVATIVES PHENOLS PHENOLALCOHOLS MONOPHENOLS OTHER 4-(2-METHOXYETHYL) PHENOL)	1 kg	1	PARA CHLORO PHENOL	3.03 kg
		2	TETRAHYDROFURAN	1.50 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	35 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	ORIENTAL AROMATICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	018205001851AM21			
RA File Number	039504000423 AM21			
Licence No and Date	0310839500/12/11/2020			
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0310830246 dt. 12.07.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

Rose Nitrile AB15143 (Benzene & Acetonitrile Cyclohexylidene)	1 kg	1	Benzyl Cyanide	0.66 kg
		2	Cyclo hexanone	0.5527 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	36 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	018205001857AM21
RA File Number	082404000160 AM21
Licence No and Date	0810149078/18/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CLINDAMYCIN PHOSPHATE AND BENZOYL PEROXIDE GEL 1.2%/5%, 45 GM ACTIVE INGREDIENT: CLINDAMYCIN PHOSPHATE USP EQUIVALENT TO CLINDAMYCIN 55.988 KGS	124418 Number	1	CLINDAMYCIN HYDROCHLORIDE IMPORTS OF ANY DRUG IS SUBJECT TO CONDITION LAID DOWN IN APPENDIX 4-J OF HBP.	122.70 kg
2	CLINDAMYCIN PHOSPHATE TOPICAL SOLUTION USP 1%, 30 ML ACTIVE INGREDIENT: CLINDAMYCIN PHOSPHATE USP EQUIVALENT TO CLINDAMYCIN 49.933 KGS	166444 Number	1	CLINDAMYCIN HYDROCHLORIDE IMPORTS OF ANY DRUG IS SUBJECT TO CONDITION LAID DOWN IN APPENDIX 4-J OF HBP.	109.39 kg
			2	BOTTLE 1OZ ROUND WHITE OPAQU HDPE JERHEL PT (AS PER GENERAL POLICY FOR PACKING MATERIAL, WASTAGE ALLOWED @ 1% ON NET	Relevant as per packing policy

				QUANTITY)	
			4	CLOSURE 24MM WHITE PP SG75 MOLDRITE (AS PER GENERAL POLICY FOR PACKING MATERIAL, WASTAGE ALLOWED @ 1% ON NET QUANTITY)	Relevant as per packing policy
			5	CLOSURE 24MM WHITE STEP UP & APP DAB O MATIC (AS PER GENERAL POLICY FOR PACKING MATERIAL, WASTAGE ALLOWED @ 1% ON NET QUANTITY)	Relevant as per packing policy
3	CLINDAMYCIN PHOSPHATE TOPICAL SOLUTION USP 1%, 60 ML ACTIVE INGREDIENT: CLINDAMYCIN PHOSPHATE USP EQUIVALENT TO CLINDAMYCIN 149.966 KGS & GROSS WT. 263.791 KGS.) (TOTAL NET WT. 255.888 KGS. & GROSS WT. 476.533 KGS)	249944 Number	1	CLINDAMYCIN HYDROCHLORIDE IMPORTS OF ANY DRUG IS SUBJECT TO CONDITION LAID DOWN IN APPENDIX 4-J OF HBP.	328.57 kg
			3	BOTTLE 2OZ ROUN WHITE OPAQUE HDPE JERHEL PT (AS PER GENERAL POLICY FOR PACKING MATERIAL, WASTAGE ALLOWED @ 1% ON NET QUANTITY)	Relevant as per packing policy
			4	CLOSURE 24MM WHITE PP SG75 MOLDRITE (AS PER GENERAL POLICY FOR PACKING MATERIAL, WASTAGE ALLOWED @ 1% ON NET QUANTITY)	Relevant as per packing policy
			5	CLOSURE 24MM WHITE STEP UP & APP DAB O MATIC (AS PER GENERAL POLICY FOR PACKING MATERIAL, WASTAGE ALLOWED @ 1% ON NET QUANTITY)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	37 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	LEBEN LABORATORIES PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022

and Date														
HQ File Number	HQRNORM APPLY 00039492AM21													
RA File Number	03AA04013177 AM21													
Licence No and Date	0311000200/16/12/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>DOXYCYCLINE CAPSULES BP-100MG (Each Capsule contains Doxycycline Hyclate BP eq. to Anhydrous Doxycycline – 100 mg)</td> <td>1 Number</td> <td>1</td> <td>Doxycycline Hyclate BP</td> <td>117 mg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	DOXYCYCLINE CAPSULES BP-100MG (Each Capsule contains Doxycycline Hyclate BP eq. to Anhydrous Doxycycline – 100 mg)	1 Number	1	Doxycycline Hyclate BP	117 mg
Export product	Qty.	Sl. No.	Import items	Qty.										
DOXYCYCLINE CAPSULES BP-100MG (Each Capsule contains Doxycycline Hyclate BP eq. to Anhydrous Doxycycline – 100 mg)	1 Number	1	Doxycycline Hyclate BP	117 mg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	38 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00041626AM21
RA File Number	08AA04004845 AM21
Licence No and Date	0811000109/18/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	39 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	ZENITH DYEINTERMEDIATES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00042084AM21
RA File Number	039504000539 AM21
Licence No and Date	0311000203/18/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NAS-5((2-DIAZO-1-NAPTHOL-5-SULFONIC ACID, SODIUM SALT))	1 kg	1	SULFO TOBIAS ACID (Purity 65% Max)	1.798 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	40 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00044044AM21
RA File Number	03AA04011698 AM21
Licence No and Date	0311000235/21/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. Copy of Master Batch Formula for each export item showing net content of all inputs and wastage applied.**

Case No.	41 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00045146AM21
RA File Number	092404000316 AM21
Licence No and Date	0911000062/23/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefoperazone + Sulbactam powder for preparation of solution for intravenous and intramuscular administration 1 g + 1 g((Net quantity of export product 1789.71 Kgs))	1 Number	1	Cefoperazone Sodium & Sulbactam Sodium (1:1) Sterile	2.205 gram

RA concerned may take further necessary action as per above decision of NC.

Case No.	42 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00045614AM21
RA File Number	09AA04002686 AM21
Licence No and Date	0911000086/23/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MARBOFLOXACIN(Powder)	200 kg	1	6 8 Difluoro 1 formyl methyl amino 7 4 methyl piperazine 1yl 4 oxo 1 4 dihydroquinoline 3 carboxylic acid ethyl ester	200 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	43 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	R.L.FINE CHEM PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00046232AM21			
RA File Number	07AA04006226 AM21			
Licence No and Date	0711000142/24/12/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
AMITRIPTYLINE HYDROCHLORIDE (IP/BP/EP/USP)	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.720 kg
		2	TETRA HYDRO FURAN	0.530 kg
		3	SODIUM BOROHYDRIDE	Not allowed as not shown in the process reaction
		4	ACETONE	
		5	METHANOL	
		6	TOLUENE	
RA concerned may take further necessary action as per above decision of NC.				

Case No.	44 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00046519AM21
RA File Number	05AA04020223 AM21
Licence No and Date	0511000407/24/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in	

Meeting No. 5/82-ALC4/2018 dated 25.07.2018 against advance authorization No. 2910025262 dt. 23.09.2016, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TERPINEOL(TERPINEOL)	1 kg	1	GUM TURPENTINE OIL	1.352 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	45 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00049028AM21
RA File Number	07AA04006399 AM21
Licence No and Date	0711000171/28/12/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	46 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	DELTA FINOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00051264AM21
RA File Number	03AA04014749 AM21
Licence No and Date	0311000410/31/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Percentage of reaction. ii. Stoichiometric balance on molar basis to arrive at the quantity of raw material asked for. iii. Recovery of THF, if used as a solvent.	

Case No.	47 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	PROLIFE BIO-CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00052368AM21
RA File Number	03AA04014535 AM21
Licence No and Date	0311000521/01/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
1-METHYLAMINO-4-BROMO ANTHRAQUINONE	1 kg	1	1 NITROANTHRAQUINONE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	48 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00053375AM21
RA File Number	03AA04015736 AM21
Licence No and Date	0311000630/04/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jun/202122/2 dated 02.07.2021** against advance authorization No. **0311003911 dt. 19.05.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DIPHENYL ISODECYL	1 kg	1	PHENOL	0.557 kg

PHOSPHITE((DPDP))		2	ISODECYL ALCOHOL	0.419 kg
		3	YELLOW PHOSPHORUS	0.087 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	49 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00053377AM21
RA File Number	09AA04003174 AM21
Licence No and Date	0911000111/04/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Name of the Bulk Drug of the export item.	
Complete technical details as per Annexure to Appendix 4E.	

Case No.	50 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	YASHO INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00053385AM21			
RA File Number	03AA04015146 AM21			
Licence No and Date	0311000527/04/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0310822942 dt. 09.08.2018 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

MOLYBDENUM DI (2- ETHYLHEXYL) PHOSPHORODITHIOATE (YALUB LA)	20000 kg	1	MOLYBDENUM TRIOXIDE	4200 kg
		2	2 ETHYL HEXANOL	11200 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	51 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00054949AM21
RA File Number	039404000664 AM21
Licence No and Date	0311000458/05/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Complete technical details as per Annexure to Appendix 4E.	
Complete chemistry, stoichiometric balance, molecular weight and percentage of yield	

Case No.	52 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00055524AM21			
RA File Number	05AA04021469 AM21			
Licence No and Date	0511000609/05/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jun/202122/2 dated 02.07.2021 against advance authorization No. 0511002361 dt. 30.04.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

SCLAREOLIDE(98% SCLAREOLIDE)	1 kg	1	SCLAREOL	1.2642 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	53 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00056445AM21
RA File Number	09AA04003615 AM21
Licence No and Date	0911000133/06/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DARUNAVIR(Bulk Drug)	1 kg	1	(3R,3AS,6AR)-Hydroxyhexahydrofuro[2,3-b]Furanyl Succinimidyl Carbonate	0.613 kg
		2	4-Amino-N-[(2R,3S)-3-Amino-2-Hydroxy-4-Phenylbutyl]-N-Isobutyl Benzene Sulfonamide	0.885 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	54 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00055852AM21
RA File Number	03AA04014171 AM21
Licence No and Date	0311000718/06/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Feb/202122/14 dated 21.02.2022** against advance authorization No. **0310831860 dt. 27.09.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ACETONITRILE (Purity Min. 99.9%, Moisture less than 500 PPM)	335 MT	1	ACETONITRILE (Purity 80%)	485.75 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	55 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00056208AM21
RA File Number	34AA04001756 AM21
Licence No and Date	3411000089/06/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Percentage yield of reaction.**
- ii. **Stoichiometric balance to arrive at the quantity of raw material asked on the basis of yield.**

Case No.	56 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SHREYANS CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00056440AM21
RA File Number	03AA04016449 AM21
Licence No and Date	0311000702/06/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Complete chemistry with Structural and molecular formula, molecular weight and percentage yield.**
- ii. **Stoichiometric balance to arrive at the quantity of raw material asked on the basis of chemistry.**

Case No.	57 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00056731AM21
RA File Number	039404000653 AM21
Licence No and Date	0311000721/07/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **10/82-ALC4/2018 dated 16.10.2018** against advance authorization No.**0310820357 dt. 10.04.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PARA CHLORO BENZYL CYANIDE 75% SOLUTION IN N-BUTYL ACETATE (4-CHLORO BENZYL CYANIDE 75% SOLUTION IN N-BUTYL ACETATE)	1 kg	1	PARA CHLORO BENZYL CYANIDE OR 4-CHLORO BENZYL CYANIDE	0.75 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	58 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00057063AM21
RA File Number	03AA04015653 AM21
Licence No and Date	0311000731/07/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. The reply furnished by the firm was not proper. Please furnish proper reply again giving complete chemistry, molecular weight, percentage yield etc as per Annexure to Appendix 4E.**

Case No.	59 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00058376AM21
RA File Number	09AA04003607 AM21
Licence No and Date	0911000131/08/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	60 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CARENOW MEDICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00059520AM21
RA File Number	322404000077 AM21
Licence No and Date	3211000016/11/01/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and it was observed that the Export Product appears to be textile product, which are dealt in Norms Committee-5. Hence, it was decided to transfer the case to NC-5.	

Case No.	61 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00060368AM21
RA File Number	31AA04005070 AM21
Licence No and Date	3111000082/12/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. Reply furnished by the firm was not proper. Please furnish reply again having Catalogue and specific name of catalyst to be imported.**

Percentage yield in the reaction.

Case No.	62 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00060369AM21
RA File Number	31AA04005050 AM21
Licence No and Date	3111000081/12/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. Reply furnished by the firm was not proper. Please furnish reply again having Catalogue and specific name of catalyst to be imported.**

Percentage yield in the reaction.

Case No.	63 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00062514AM21
RA File Number	03AA04016798 AM21
Licence No and Date	0311000935/14/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	64 / NC/3/MEET/Mar/202122/15
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Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00063660AM21
RA File Number	03AA04018890 AM21
Licence No and Date	0311001030/16/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	65 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	MAXMED LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00064637AM21
RA File Number	05AA04023689 AM21
Licence No and Date	0511000821/18/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	66 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	VADIVARHE SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00065360AM21
RA File Number	03AA04018931 AM21
Licence No and Date	0311001068/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	67 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	AVIK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00066401AM21
RA File Number	03AA04019588 AM21
Licence No and Date	0311001100/20/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	68 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SHIVA PHARMACHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00066410AM21
RA File Number	34AA04002140 AM21
Licence No and Date	3411000125/20/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of Advance Authorization. ii. Complete technical details as per Annexure to Appendix 4E.	

Case No.	69 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00066631AM21
RA File Number	03AA04019289 AM21

Licence No and Date	0311001091/20/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	70 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	PHAROSE REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00066650AM21
RA File Number	18AA04000101 AM21
Licence No and Date	1811000002/20/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
Alpha Ketoanalogue + Essential Amino Acids Film(MEDICINE)	35000000 Numbers	1	LHISTIDINE	1335.00 kg
		2	LLYSINE ACETATE	3551.00 kg
		3	LTHREONINE	1858.00 kg
		4	LTRYPTOPHAN	800.85 kg
		5	LTYROSINE	1060.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	71 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022

HQ File Number	HQRNORM APPLY 00067214AM21
RA File Number	03AA04019645 AM21
Licence No and Date	0311001129/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	72 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00067215AM21
RA File Number	03AA04019655 AM21
Licence No and Date	0311001134/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	73 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00067217AM21
RA File Number	03AA04019654 AM21
Licence No and Date	0311001138/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	74 / NC/3/MEET/Mar/202122/15																
Case Status	Case Approved																
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022																
HQ File Number	HQRNORM APPLY 00067266AM21																
RA File Number	31AA04005358 AM21																
Licence No and Date	3111000104/21/01/2021																
Norms Committee Decision:																	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBI Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">DIETHYLENETRIAMINE (ORGANIC CHEMICAL)</td><td rowspan="2">1 kg</td><td>1</td><td>MONO ETHANOL AMINE</td><td>0.184 kg</td></tr><tr><td>2</td><td>AMMONIA ANHYDROUS</td><td>0.165 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	DIETHYLENETRIAMINE (ORGANIC CHEMICAL)	1 kg	1	MONO ETHANOL AMINE	0.184 kg	2	AMMONIA ANHYDROUS	0.165 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
DIETHYLENETRIAMINE (ORGANIC CHEMICAL)	1 kg	1	MONO ETHANOL AMINE	0.184 kg													
		2	AMMONIA ANHYDROUS	0.165 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	75 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SMILAX LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00067337AM21
RA File Number	09AA04003910 AM21
Licence No and Date	0911000229/21/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	76 / NC/3/MEET/Mar/202122/15			
Case Status	Case Deferred			
Party Name	R.L.FINE CHEM PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00067524AM21			

RA File Number	07AA04007364 AM21
Licence No and Date	0711000345/21/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	77 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00067209AM21
RA File Number	03AA04019643 AM21
Licence No and Date	0311001122/21/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	
i. Production / Consumption data duly certified by GST Authorities.	

Case No.	78 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00068617AM21
RA File Number	03AA04020063 AM21
Licence No and Date	0311001190/22/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	
i. Production / Consumption data duly certified by GST Authorities.	

Case No.	79 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022

HQ File Number	HQRNORM APPLY 00068219AM21
RA File Number	03AA04020020 AM21
Licence No and Date	0311001191/22/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	80 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	DELTA FINOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00068608AM21
RA File Number	03AA04017056 AM21
Licence No and Date	0311000813/22/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	81 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00069628AM21
RA File Number	03AA04020216 AM21
Licence No and Date	0311001225/25/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	82 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AMI LIFESCIENCES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00070344AM21
RA File Number	34AA04002285 AM21
Licence No and Date	3411000156/25/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	83 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AMI LIFESCIENCES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00070372AM21
RA File Number	34AA04002286 AM21
Licence No and Date	3411000157/25/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	84 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00070745AM21
RA File Number	03AA04020126 AM21
Licence No and Date	0311001263/27/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	85 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00071643AM21
RA File Number	07AA04007643 AM21

Licence No and Date	0711000370/28/01/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	86 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	AVA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00072079AM21
RA File Number	03AA04020902 AM21
Licence No and Date	0311001331/28/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	87 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00072096AM21
RA File Number	30AA04003277 AM21
Licence No and Date	0311001236/28/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Justification for low yield of 48.5%. i. Production / Consumption data for last one year duly certified by GST.	

Case No.	88 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022

HQ File Number	HQRNORM APPLY 00072980AM21
RA File Number	07AA04007712 AM21
Licence No and Date	0711000387/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	89 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00072985AM21
RA File Number	07AA04007711 AM21
Licence No and Date	0711000384/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	90 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00072987AM21
RA File Number	07AA04007714 AM21
Licence No and Date	0711000385/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	91 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00072991AM21
RA File Number	07AA04007713 AM21
Licence No and Date	0711000386/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	92 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00072992AM21
RA File Number	07AA04007710 AM21
Licence No and Date	0711000388/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	93 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00073159AM21
RA File Number	34AA04002284 AM21
Licence No and Date	3411000167/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in	

Meeting No. **NC/3/MEET/Jan/202021/4** dated **12.02.2021** against advance authorization No.**0310836830** dt. **23.06.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Hexyl Salicylate((n-Hexyl-ortho-Hydroxy Benzoate))	1 kg	1	n-Hexanol (Lorol C 6/ Nacol 6-99)	0.438 kg
		2	Salicylic Acid	0.654 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00074452AM21
RA File Number	03AA04021189 AM21
Licence No and Date	0311001372/01/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	95 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ANUH PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00074189AM21
RA File Number	03AA04020171 AM21
Licence No and Date	0311001314/01/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. Complete chemistry, molecular weight and percentage yield on molar basis.**

Case No.	96 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	FARBE FIRMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00074339AM21
RA File Number	34AA04002219 AM21
Licence No and Date	3411000188/01/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	97 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00075441AM21
RA File Number	03AA04021687 AM21
Licence No and Date	0311001421/02/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	
i. Production / Consumption data duly certified by GST Authorities.	

Case No.	98 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00075493AM21
RA File Number	05AA04025954 AM21
Licence No and Date	0511001043/02/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	99 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	BIODEAL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00075505AM21
RA File Number	05AA04025687 AM21
Licence No and Date	0511000932/02/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Fluticasone Nasal Spray with Nasal Adaptor	170000 Numbers	1	Nasal Adaptor	Relevant, on Net to Net basis with accountability

RA concerned may take further necessary action as per above decision of NC.

Case No.	100 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00075878AM21
RA File Number	318304000040 AM21
Licence No and Date	3111000130/03/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **11/82-ALC4/2018 dated 15.11.2018** against advance authorization No. **3110066979 dt. 13.02.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm,

whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DNOVO BP838	1 kg	1	2,6 xyleneol	0.954 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	101 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00075975AM21
RA File Number	318304000069 AM21
Licence No and Date	3111000142/03/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 3/82-ALC4/2018 dated 05.06.2018 against advance authorization No. 3110066817 dt. 18.07.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6 Xylidine	1 MT	1	2,6 xyleneol	1.4 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	102 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	REFLUX PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00076163AM21

RA File Number	03AA04021370 AM21
Licence No and Date	0311001445/03/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	103 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00076706AM21
RA File Number	03AA04021752 AM21
Licence No and Date	0311001487/04/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty. (for 1 Number Bottle)
Fluocinonide Topical Solution 0.05% 60 ML	1 Number	1	Fluocinonide Micronized USP (Farmabios)	0.0306 gram
		2	Ethyl Alcohol USP Ethanol 96%	17.09 gram
		3	Di-isopropyl Adipate in House Crodamol-DA-LQ-(JP)	3.90 gram
		4	2 OZ. White HDPE Bottle Drug Oval Plastic Bottle	Relevant as per packing policy
		5	White PP Dropper Tip Cap	Relevant as per packing policy

		6	20 MM Natural LLDPE Dropper Tip 0.020 Needle	Relevant as per packing policy
RA concerned may take further necessary action as per above decision of NC.				

Case No.	104 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00077006AM21
RA File Number	34AA04002396 AM21
Licence No and Date	3411000191/04/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
EDOT (3,4-Ethylenedioxythiophene)	1 kg	1	Dimethyl Oxalate	1.25 kg
		2	Sodium Methoxide Powder	0.856 kg
		3	Sodium Methoxide Solution 30%	1.52 kg
		4	Dimethyl Formamide	0.55 kg
		5	1,2-Dichloroethane / Ethylene Dichloride	1.835 kg
		6	Sulfolane	0.26 kg
		7	Sodium Sulphide 60% min	1.458 kg
		8	Methyl Monochloro Acetate	2.454 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	105 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00077017AM21
RA File Number	05AA04028600 AM21
Licence No and Date	0511001102/04/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	106 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00076610AM21
RA File Number	24AA04002562 AM21
Licence No and Date	2411000202/04/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	107 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00079135AM21
RA File Number	07AA04008173 AM21
Licence No and Date	0711000458/08/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	108 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	MAHIMA LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00080306AM21
RA File Number	05AA04029372 AM21
Licence No and Date	0511001191/09/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	109 / NC/3/MEET/Mar/202122/15																
Case Status	Case Approved																
Party Name	SHIRDI CHEMICALS PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022																
HQ File Number	HQRNORM APPLY 00079748AM21																
RA File Number	03AA04022470 AM21																
Licence No and Date	0311001546/09/02/2021																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No. 0310836944 dt. 30.06.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr><tr><td rowspan="3">DMBPC OR 4,4'-Cyclohexylidene bis(2-methylphenol) OR Dimethylbisphenolcyclohexane((DMBPC))</td><td rowspan="3">1 kg</td><td>1</td><td>Ortho Cresol</td><td>1.05 kg</td></tr><tr><td>2</td><td>3-Mercaptopropionic Acid</td><td>0.025 kg</td></tr><tr><td>3</td><td>Dodecyl Benzene Sulphonic Acid</td><td>0.065 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	DMBPC OR 4,4'-Cyclohexylidene bis(2-methylphenol) OR Dimethylbisphenolcyclohexane((DMBPC))	1 kg	1	Ortho Cresol	1.05 kg	2	3-Mercaptopropionic Acid	0.025 kg	3	Dodecyl Benzene Sulphonic Acid	0.065 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
DMBPC OR 4,4'-Cyclohexylidene bis(2-methylphenol) OR Dimethylbisphenolcyclohexane((DMBPC))	1 kg	1	Ortho Cresol	1.05 kg													
		2	3-Mercaptopropionic Acid	0.025 kg													
		3	Dodecyl Benzene Sulphonic Acid	0.065 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	110 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00079899AM21
RA File Number	31AA04006080 AM21
Licence No and Date	3111000151/09/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	111 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00080025AM21
RA File Number	52AA04006634 AM21
Licence No and Date	5211000267/09/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Oct/202122/9 dated 15.10.2021** against advance authorization No. **5210043532 dt. 10.09.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6-DIFLUOROBENZAMIDE	100000 kg	1	2,6-Dichlorobenzonitrile	140000 kg
		2	Potassium Fluoride	105000 kg
		3	Sulfolane (Anhydrous)	90000 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	112 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00080182AM21
RA File Number	31AA04006051 AM21

Licence No and Date	3111000148/09/02/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
ETHYLENE DI AMINE (ORGANIC CHEMICAL)	1 kg	1	MONOETHANOL AMINE	1.0374 kg
		2	AMMONIA ANHYDROUS	Not allowed, as it is shown indigenous
RA concerned may take further necessary action as per above decision of NC.				

Case No.	113 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	BIOMATRIX HEALTHCARE PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00081039AM21			
RA File Number	08AA04006406 AM21			
Licence No and Date	0811000629/10/02/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Erythromycin Stearate Oral Suspension 250mg/5ml. Each 5ml of reconstituted suspension contains: Erythromycin Stearate BP Eq. to Erythromycin 250mg. Total 513000 bottles(Erythromycin Stearate Oral Suspension 250mg/5ml. Each 5ml of reconstituted suspension contains:	513000 Number Bottles	1	Erythromycin Stearate BP	3737 kg

Erythromycin Stearate BP Eq. to Erythromycin 250mg. Total 513000 bottles.), 100 ml				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	114 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00081247AM21
RA File Number	08AA04008852 AM21
Licence No and Date	0811000632/10/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	115 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00081537AM21
RA File Number	31AA04006044 AM21
Licence No and Date	3111000156/11/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	116 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	GULBRANDSEN CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00081718AM21
RA File Number	34AA04002183 AM21
Licence No and Date	3411000225/11/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **18/82-ALC4/2011 dated 02.08.2011** against advance authorization No. **3410030424 dt. 31.05.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Dibutyl Tin Oxide (DBTO)	1 kg	1	Tin Ingots	0.564 kg
		2	Aluminium Grit/Granules	0.096 kg
		3	Butene -1	0.730 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	117 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00082724AM21
RA File Number	03AA04019745 AM21
Licence No and Date	0311001453/12/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Tablets / Capsules namely Fenofibrate 145 mg tablets (9,36,00,000 Nos)(Tablets / Capsules namely Fenofibrate 145 mg tablets (9,36,00,000 Nos) Net Content : 1) Fenofibrate Micronized IH/PH Eur-	1 Number Tablet / Capsule	1	Fenofibrate Micronized IH/PH Eur	147.90 mg
		2	Sucrose PH. Eur (exepient)	143.575 mg

13822.848 Kgs. 2) Sucrose PH.Eur (exepient) - 13625.352 Kgs.)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	118 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00082759AM21
RA File Number	05AA04030159 AM21
Licence No and Date	0511001262/12/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Biotechnology vide e-mail dated 12.01.2022, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Easy Five TT Vaccine DTwP-Hep B-Hib-Pentavalent Vaccine (Each vial of 0.5 ml contains 1 dose)	1 Million Vials	1	Purified Diptheria Toxoid Concentrate Antigen Bulk @2050 Lf/ml	13.64 Litre
		2	Purified Tetanus Toxoid Concentrate Antigen @1900 Lf/ml	5.23 Litre
		3	Inactivated Whole Cell Pertussis Bulk @192 OU/ml	86.46 Litre
		4	Rubber Stopper	1010000 Numbers
		5	AGS HB Purification MABS Column	5.4 Litre

RA concerned may take further necessary action as per above decision of NC.

Case No.	119 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00082860AM21
RA File Number	092404000486 AM21
Licence No and Date	0911000238/12/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	120 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	SWISS PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00084254AM21
RA File Number	08AA04008543 AM21
Licence No and Date	0811000672/15/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	121 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00085274AM21
RA File Number	03AA04023340 AM21
Licence No and Date	0311001698/16/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	122 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00085984AM21
RA File Number	09AA04004799 AM21
Licence No and Date	0911000378/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	123 / NC/3/MEET/Mar/202122/15													
Case Status	Case Approved													
Party Name	HIMALAYAN PRODUCTS AND INDUSTRIES CORPN PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022													
HQ File Number	HQRNORM APPLY 00085987AM21													
RA File Number	05AA04031790 AM21													
Licence No and Date	0511001323/17/02/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>BERBERINE CHLORIDE JP</td><td>1 kg</td><td>1</td><td>Berberis aristata extract</td><td>1.00 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	BERBERINE CHLORIDE JP	1 kg	1	Berberis aristata extract	1.00 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
BERBERINE CHLORIDE JP	1 kg	1	Berberis aristata extract	1.00 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	124 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00085551AM21
RA File Number	03AA04023888 AM21
Licence No and Date	0311001773/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	125 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00085588AM21
RA File Number	03AA04023854 AM21
Licence No and Date	0311001784/17/02/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	126 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00085622AM21
RA File Number	07AA04008513 AM21
Licence No and Date	0711000493/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	127 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00085751AM21
RA File Number	09AA04004807 AM21
Licence No and Date	0911000371/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	128 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00085836AM21
RA File Number	34AA04001557 AM21
Licence No and Date	3411000043/17/02/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	129 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00085962AM21
RA File Number	09AA04004810 AM21
Licence No and Date	0911000379/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	130 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00086433AM21
RA File Number	09AA04004805 AM21
Licence No and Date	0911000376/18/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	131 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00086699AM21
RA File Number	09AA04004802 AM21
Licence No and Date	0911000377/18/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	132 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00087409AM21
RA File Number	09AA04004712 AM21
Licence No and Date	0911000384/19/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
APREPITANT	1 kg	1	(2R)-4-Benzyl-2-[(1R) 1-[3,5-bis-(trifluoromethyl) Phenyl]-ethoxy] Morpholin-3-one	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	133 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00087487AM21
RA File Number	08AA04009727 AM21
Licence No and Date	0811000726/19/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	134 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	ANLON HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00087758AM21
RA File Number	24AA04004119 AM21
Licence No and Date	2411000253/19/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	135 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	ANLON HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00087834AM21
RA File Number	24AA04004123 AM21
Licence No and Date	2411000256/19/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	136 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00088260AM21
RA File Number	09AA04004798 AM21
Licence No and Date	0911000395/20/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	137 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00088461AM21
RA File Number	03AA04022816 AM21
Licence No and Date	0311001602/22/02/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	138 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SPEED INTERNATIONAL (INDIA) PRIAVTE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00089812AM21
RA File Number	03AA04022711 AM21
Licence No and Date	0311001589/23/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	139 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	SHARON BIO-MEDICINE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00089813AM21
RA File Number	03AA04024693 AM21
Licence No and Date	0311001950/23/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DIARRHOEA RELIEF INSTANT 2 MG ORODISPERSIBLE TABLETS / LOPERAMIDE 2 MG FAST MELT TAB 6'S (DIARRHOEA RELIEF INSTANT 2 MG ORODISPERSIBLE TABLETS / LOPERAMIDE 2 MG FAST MELT TAB 6'S (Each Tablet contains PHARMABURST B1 184 Kgs for One Batch equal to 10,00,000 Tablets) (PHARMABURST B1 551.98 Kgs equal to 29,99,916 Tablets)	1 Number Tablet	1	PHARMABURST B1	184.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	140 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SHREE MAHADEV INTERMEDIATE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00090280AM21
RA File Number	34AA04002739 AM21
Licence No and Date	3411000251/23/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	141 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00090323AM21
RA File Number	05AA04035066 AM21
Licence No and Date	0511001405/23/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	142 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00090807AM21
RA File Number	03AA04024972 AM21
Licence No and Date	0311001986/24/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	143 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred

Party Name	SCOTT EDIL PHARMACIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00091235AM21
RA File Number	30AA04004572 AM21
Licence No and Date	3011000300/24/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and as per DL furnished by Department of Biotechnology vide e-mail dated 12.01.2022, it was decided to call for following information from the firm: i. Justification for 10% wastage. ii. Batch manufacturing and reconciliation record.	

Case No.	144 / NC/3/MEET/Mar/202122/15													
Case Status	Case Approved													
Party Name	AUROBINDO PHARMA LTD													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022													
HQ File Number	HQRNORM APPLY 00091633AM21													
RA File Number	09AA04005170 AM21													
Licence No and Date	0911000422/25/02/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>FONDAPARINUX SODIUM</td><td>1 kg</td><td>1</td><td>N-3 intermediate of Fondaparinux (M.W. 1595)</td><td>1.923 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	FONDAPARINUX SODIUM	1 kg	1	N-3 intermediate of Fondaparinux (M.W. 1595)	1.923 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
FONDAPARINUX SODIUM	1 kg	1	N-3 intermediate of Fondaparinux (M.W. 1595)	1.923 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	145 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022

HQ File Number	HQRNORM APPLY 00092003AM21
RA File Number	038504000144 AM21
Licence No and Date	0311000450/25/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weight alongwith stage wise percentage yield on molar basis. iii. Complete technical details as per Annexure to Appendix 4E.	

Case No.	146 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00093160AM21
RA File Number	03AA04024760 AM21
Licence No and Date	0311001926/26/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	147 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00093267AM21
RA File Number	09AA04005070 AM21
Licence No and Date	0911000448/26/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Norepinephrine Bitartrate Injection USP, 4mg/4ml (1mg/ml) 4ml fill in 5ml Vial	1 Number	1	Norepinephrine Bitartrate	4.40 mg
		2	Glass Vials	Relevant as per packing policy
		3	Rubber Stoppers	Relevant as per packing policy
		4	Flip off Seals	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	148 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00094103AM21
RA File Number	34AA04002716 AM21
Licence No and Date	3411000254/01/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	149 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00094934AM21
RA File Number	03AA04026242 AM21
Licence No and Date	0311002125/02/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	

i. Production / Consumption data duly certified by GST Authorities.

Case No.	150 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	LARK LABORATORIES (INDIA) LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00094990AM21
RA File Number	05AA04036527 AM21
Licence No and Date	0511001512/02/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	151 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00096069AM21
RA File Number	03AA04027466 AM21
Licence No and Date	0311002195/03/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	152 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00097305AM21
RA File Number	039404000673 AM21

Licence No and Date	0311001441/04/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	153 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00097569AM21
RA File Number	03AA04027566 AM21
Licence No and Date	0311002238/05/03/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	154 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098117AM21
RA File Number	09AA04005468 AM21
Licence No and Date	0911000463/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	155 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098147AM21

RA File Number	09AA04005473 AM21
Licence No and Date	0911000464/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	156 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098883AM21
RA File Number	05AA04037727 AM21
Licence No and Date	0511001580/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	157 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	KUSUMA PHARMA			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00098885AM21			
RA File Number	03AA04023690 AM21			
Licence No and Date	0311002321/08/03/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

TETRASODIUM EDTA (PURE/AR)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.65913 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	158 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00098895AM21			
RA File Number	31AA04006435 AM21			
Licence No and Date	3111000179/08/03/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBI Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
PIPERAZINE 68% (ORGANIC CHEMICAL)	1 kg	1	MONO ETHANOL AMINE	0.984 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	159 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098898AM21
RA File Number	31AA04006436 AM21
Licence No and Date	3111000180/08/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	160 / NC/3/MEET/Mar/202122/15			
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Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098795AM21
RA File Number	03AA04028082 AM21
Licence No and Date	0311002315/08/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	161 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098900AM21
RA File Number	31AA04006116 AM21
Licence No and Date	3111000158/08/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	162 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098842AM21
RA File Number	03AA04028081 AM21
Licence No and Date	0311002319/08/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	163 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098942AM21
RA File Number	03AA04022238 AM21
Licence No and	0311001500/08/03/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	164 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098861AM21
RA File Number	31AA04006764 AM21
Licence No and Date	3111000201/08/03/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	165 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00098875AM21
RA File Number	03AA04027340 AM21
Licence No and Date	0311002180/08/03/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	166 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00100512AM21
RA File Number	09AA04005394 AM21
Licence No and Date	0911000470/10/03/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	167 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	DISCOVERY LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00100529AM21
RA File Number	092404000465 AM21
Licence No and Date	0911000490/10/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	168 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00100600AM21
RA File Number	09AA04005498 AM21
Licence No and Date	0911000487/10/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	169 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	ZEE LABORATORIES
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00100650AM21
RA File Number	05AA04038882 AM21
Licence No and Date	0511001681/10/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	170 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	SANOFI INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00100747AM21
RA File Number	03AA04021809 AM21
Licence No and Date	0311002322/10/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	FESTAL DRAGEES (TABLETS) Enterosoluble 10 x 10s((Total net Weight, Pancreatin 67200.00 Kgs Strength of Pancreatin 192mg))	1 Number Tablet	1	PANCREATIN	195.84 mg
2	FESTAL N DRAGEES (TABLETS) 2 x 10s((Total net Weight, Pancreatin 9350.00 Kgs Strength of Pancreatin 212.50mg))	1 Number Tablet	2	PANCREATIN	216.75 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	171 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00100855AM21
RA File Number	072404000200 AM21
Licence No and Date	0711000645/10/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Wastage at every stage of manufacturing with justification

Case No.	172 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00100470AM21
RA File Number	03AA04028406 AM21
Licence No and Date	0311002391/10/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:

i. Production / Consumption data duly certified by GST Authorities.

Case No.	173 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00100472AM21
RA File Number	03AA04028410 AM21
Licence No and Date	0311002393/10/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:

i. Production / Consumption data duly certified by GST Authorities.

Case No.	174 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022

HQ File Number	HQRNORM APPLY 00101747AM21																
RA File Number	31AA04006253 AM21																
Licence No and Date	3111000177/11/03/2021																
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Oct/202122/9 dated 15.10.2021 against advance authorization No. 3110067866 dt. 22.09.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="3">Acetyl Anisole (4 Methoxy Acetophenone)</td><td rowspan="3">1 kg</td><td>1</td><td>Phenol</td><td>0.74 kg</td></tr> <tr> <td>2</td><td>Methanol</td><td>0.276 kg</td></tr> <tr> <td>3</td><td>Acetic Anhydride PURITY 99%</td><td>0.755 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC		Export product	Qty.	Sl. No.	Import items	Qty.	Acetyl Anisole (4 Methoxy Acetophenone)	1 kg	1	Phenol	0.74 kg	2	Methanol	0.276 kg	3	Acetic Anhydride PURITY 99%	0.755 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
Acetyl Anisole (4 Methoxy Acetophenone)	1 kg	1	Phenol	0.74 kg													
		2	Methanol	0.276 kg													
		3	Acetic Anhydride PURITY 99%	0.755 kg													

Case No.	175 / NC/3/MEET/Mar/202122/15										
Case Status	Case Approved										
Party Name	KUSUMA PHARMA										
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022										
HQ File Number	HQRNORM APPLY 00101228AM21										
RA File Number	03AA04028920 AM21										
Licence No and Date	0311002428/11/03/2021										
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>ZINC CITRATE TRIHYDRATE (PURE)</td><td>50000 kg</td><td>1</td><td>CITRIC ACID MONOHYDROUS</td><td>34109.5 kg</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	ZINC CITRATE TRIHYDRATE (PURE)	50000 kg	1	CITRIC ACID MONOHYDROUS	34109.5 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
ZINC CITRATE TRIHYDRATE (PURE)	50000 kg	1	CITRIC ACID MONOHYDROUS	34109.5 kg							

RA concerned may take further necessary action as per above decision of NC.

Case No.	176 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00101696AM21
RA File Number	09AA04005325 AM21
Licence No and Date	0911000494/11/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	177 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00103187AM21
RA File Number	03AA04026743 AM21
Licence No and Date	0311002213/15/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	178 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00103227AM21
RA File Number	31AA04006434 AM21
Licence No and Date	3111000178/15/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	179 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred

Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00103407AM21
RA File Number	03AA04019762 AM21
Licence No and Date	0311002479/15/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	180 / NC/3/MEET/Mar/202122/15													
Case Status	Case Approved													
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022													
HQ File Number	HQRNORM APPLY 00103683AM21													
RA File Number	31AA04007156 AM21													
Licence No and Date	3111000220/15/03/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 3/82-ALC4/2018 dated 05.06.2018 against advance authorization No. 3110066817 dt. 18.07.2017 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>2 6 Xylidine</td><td>1 MT</td><td>1</td><td>2 6 xylenol</td><td>1.4 MT</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	2 6 Xylidine	1 MT	1	2 6 xylenol	1.4 MT
Export product	Qty.	Sl. No.	Import items	Qty.										
2 6 Xylidine	1 MT	1	2 6 xylenol	1.4 MT										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	181 / NC/3/MEET/Mar/202122/15			
Case Status	Case Deferred			
Party Name	ORIENTAL AROMATICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00104014AM21			
RA File Number	03AA04029725 AM21			
Licence No and Date	0311002554/16/03/2021			

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Generic name of export product and COA.**
- ii. **Complete manufacturing details as per Annexure to Appendix 4E.**
- iii. **Complete chemistry, molecular weight and percentage of yield.**

Case No.	182 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00104575AM21
RA File Number	52AA04007931 AM21
Licence No and Date	5211000485/16/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Justification for requirement of 1.0 kg / kg of Magnesium in terms of Stoichiometric Balance and percentage yield of reaction.**

Case No.	183 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	THERAPIVA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00104605AM21
RA File Number	09AA04005655 AM21
Licence No and Date	0911000535/16/03/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	184 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00105836AM21
RA File Number	08AA04012038 AM21

Licence No and Date	0811001061/18/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	185 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	INCHEM LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00106311AM21
RA File Number	09AA04004395 AM21
Licence No and Date	0911000512/18/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	186 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00107042AM21
RA File Number	03AA04029353 AM21
Licence No and Date	0311002597/19/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	187 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00107276AM21
RA File Number	03AA04021445 AM21
Licence No and Date	0311002623/19/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	188 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00107278AM21
RA File Number	03AA04022151 AM21
Licence No and Date	0311002655/19/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	189 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	VALENS MOLECULES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00107380AM21
RA File Number	26AA04001057 AM21
Licence No and Date	2611000112/19/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	190 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	WEST BENGAL CHEMICAL INDUSTRIES LTD.
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00107455AM21
RA File Number	02AA04010857 AM21
Licence No and Date	0211000433/19/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	191 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred

Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00108766AM21
RA File Number	039404000652 AM21
Licence No and Date	0311002733/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	192 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00109027AM21
RA File Number	03AA04031482 AM21
Licence No and Date	0311002729/22/03/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	193 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00108415AM21
RA File Number	03AA04028192 AM21
Licence No and Date	0311002303/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	194 / NC/3/MEET/Mar/202122/15
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Case Status	Case Approved													
Party Name	KRITI NUTRIENTS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022													
HQ File Number	HQRNORM APPLY 00111593AM21													
RA File Number	56AA04002739 AM21													
Licence No and Date	5611000205/23/03/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No. 5611000527 dt. 01.10.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Non GMO Soya Lecithin Liquid Food Grade (Acid Value upto 25)</td> <td>1MT</td> <td>1</td> <td>Non GMO Soya Lecithin Liquid (Acid Value more than 25)</td> <td>1.0078 MT</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Non GMO Soya Lecithin Liquid Food Grade (Acid Value upto 25)	1MT	1	Non GMO Soya Lecithin Liquid (Acid Value more than 25)	1.0078 MT
Export product	Qty.	Sl. No.	Import items	Qty.										
Non GMO Soya Lecithin Liquid Food Grade (Acid Value upto 25)	1MT	1	Non GMO Soya Lecithin Liquid (Acid Value more than 25)	1.0078 MT										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	195 / NC/3/MEET/Mar/202122/15								
Case Status	Case Approved								
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD								
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022								
HQ File Number	HQRNORM APPLY 00112520AM21								
RA File Number	03AA04032041 AM21								
Licence No and Date	0311002781/24/03/2021								
Norms Committee Decision:									
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 8/82-ALC4/2018 dated 31.08.2018 against advance authorization No. 0310818751 dt. 30.01.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:									
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.
Export product	Qty.	Sl. No.	Import items	Qty.					

2 ETHYLHEXYL DIPHENYL PHOSPHITE((2EHDP))	1 kg	1	PHENOL	0.604 kg
		2	ETHYLHEXANOL	0.386 kg
		3	YELLOW PHOSPHORUS	0.0966 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	196 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00112890AM21
RA File Number	09AA04006435 AM21
Licence No and Date	0911000600/24/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	197 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	KLJ PLASTICIZERS LIMITED.			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00113900AM21			
RA File Number	05AA04040151 AM21			
Licence No and Date	0511001937/25/03/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0510409477 dt. 25.01.2019 and 0510411049 dated 25.06.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

DI-BUTYL PHTHALATE (GRADE-M) (DBP-M) (PACKED IN 2554 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (21,709.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 235.000 KGS.))	1 kg	1	PHTHALIC ANHYDRIDE	0.560 kg
		2	SABUTOL	0.595 kg
		3	HDPE GRANULES (TOTAL WEIGHT = 22,794.450 KGS.)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	198 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	BROOKS LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00113937AM21
RA File Number	30AA04005114 AM21
Licence No and Date	3011000438/25/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	199 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00114386AM21
RA File Number	03AA04027304 AM21
Licence No and Date	0311002339/26/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	200 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred

Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00114387AM21
RA File Number	03AA04029354 AM21
Licence No and Date	0311002596/26/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	201 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00114423AM21
RA File Number	09AA04006434 AM21
Licence No and Date	0911000598/26/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	202 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00114107AM21
RA File Number	09AA04005572 AM21
Licence No and Date	0911000481/26/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	203 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00115936AM21
RA File Number	09AA04006613 AM21
Licence No and Date	0911000627/29/03/2021

Norms Committee Decision:
Deferred for comments of TE.

Case No.	204 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00116717AM21
RA File Number	31AA04007858 AM21
Licence No and Date	3111000257/30/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	205 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	RENOWN PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00116892AM21
RA File Number	34AA04003261 AM21
Licence No and Date	3411000335/30/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	206 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00116666AM21
RA File Number	31AA04007577 AM21
Licence No and Date	3111000245/30/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	207 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00116713AM21
RA File Number	31AA04007907 AM21
Licence No and Date	3111000255/30/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	208 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00116715AM21
RA File Number	31AA04007850 AM21
Licence No and Date	3111000256/30/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Reply furnished by the firm was not proper. Please furnish reply again having Catalogue and specific name of catalyst to be imported. Percentage yield in the reaction.	

Case No.	209 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	VERTELLUS SPECIALTY MATERIALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00117102AM21
RA File Number	03AA04032376 AM21
Licence No and Date	0311002851/31/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	210 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	SUVEN PHARMACEUTICALS LIMITED
Meeting Number	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00114151AM22
RA File Number	09AA04003810 AM22
Licence No and Date	0911001038/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	211 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00114248AM22
RA File Number	09AA04003134 AM22
Licence No and Date	0911000921/14/06/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	212 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	YASHO INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00114272AM22			
RA File Number	03AA04025092 AM22			
Licence No and Date	0311004593/14/06/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0310822942 dt. 09.08.2018 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

MOLYBDENUM DI (2- ETHYLHEXYL) PHOSPHORODITHIOATE (YALUB LA)	20000 kg	1	MOLYBDENUM TRIOXIDE	4200 kg
		2	2 ETHYL HEXANOL	11200 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	213 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AMANTA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00114285AM22
RA File Number	08AA04007100 AM22
Licence No and Date	0811001728/14/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	214 / NC/3/MEET/Mar/202122/15
Case Status	Case Rejected
Party Name	SWISS PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00115056AM22
RA File Number	08AA04007143 AM22
Licence No and Date	0811001742/15/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	215 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00115696AM22

RA File Number	09AA04003337 AM22			
Licence No and Date	0911000977/16/06/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No. 0911000765 dt 06.05.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
PURE L-(-)MENTHOL (Chromatographic Purity NLT 99% by G.C.)	1 kg	1	L-(-)MENTHOL (Purity NMT 97%)	0.99 kg
		2	Toluene	0.99 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	216 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00116038AM22
RA File Number	09AA04003251 AM22
Licence No and Date	0911001059/16/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	217 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00116364AM22
RA File Number	03AA04018728 AM22
Licence No and Date	0311004668/16/06/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	218 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	AMINES AND PLASTICIZERS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00116490AM22
RA File Number	03AA04026047 AM22
Licence No and Date	0311004672/17/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **2/82-ALC/4/2018 dated 16.05.2018** against advance authorization No. **0310801950 dt. 21.01.2016**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
BUTYL MONO ETHANOLAMINE (BMEA)	1 kg	1	MONO N BUTYL AMINE	0.560 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	219 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00118710AM22
RA File Number	03AA04019330 AM22
Licence No and Date	0311004745/19/06/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	220 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred

Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00119041AM22
RA File Number	03AA04029178 AM22
Licence No and Date	0311004771/20/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	221 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00120846AM22
RA File Number	03AA04028717 AM22
Licence No and Date	0311004808/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	
i. Production / Consumption data duly certified by GST Authorities.	

Case No.	222 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	HETERO LABS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00121361AM22			
RA File Number	09AA04003879 AM22			
Licence No and Date	0911001083/22/06/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

4-chlorobutyryl chloride	1 kg	1	Gama butyrolactone	0.754 kg
		2	Thionyl Chloride	1.210 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	223 / NC/3/MEET/Mar/202122/15				
Case Status	Case Approved				
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022				
HQ File Number	HQRNORM APPLY 00121824AM22				
RA File Number	03AA04028999 AM22				
Licence No and Date	0311004821/22/06/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					

Case No.	224 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00122106AM22
RA File Number	03AA04032146 AM22
Licence No and Date	0311004837/23/06/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	225 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00122392AM22
RA File Number	09AA04004589 AM22
Licence No and Date	0911001093/23/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	226 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00122419AM22
RA File Number	34AA04003768 AM22
Licence No and Date	3411000762/23/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	227 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	APOTHECARY PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00122476AM22
RA File Number	31AA04008718 AM22
Licence No and Date	3111000421/23/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	228 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	CIPLA LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00122489AM22
RA File Number	03AA04032754 AM22
Licence No and Date	0311004856/23/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	229 / NC/3/MEET/Mar/202122/15																
Case Status	Case Approved																
Party Name	ORIENTAL AROMATICS LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022																
HQ File Number	HQRNORM APPLY 00122631AM22																
RA File Number	03AA04017027 AM22																
Licence No and Date	0311004864/23/06/2021																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0310830246 dt. 12.07.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">Rose Nitrile AB15143 (Benzene α Acetonitrile Cyclohexylidene)</td><td rowspan="2">1 kg</td><td>1</td><td>Benzyl Cyanide</td><td>0.66 kg</td></tr><tr><td>2</td><td>Cyclo hexanone</td><td>0.5527 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Rose Nitrile AB15143 (Benzene α Acetonitrile Cyclohexylidene)	1 kg	1	Benzyl Cyanide	0.66 kg	2	Cyclo hexanone	0.5527 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
Rose Nitrile AB15143 (Benzene α Acetonitrile Cyclohexylidene)	1 kg	1	Benzyl Cyanide	0.66 kg													
		2	Cyclo hexanone	0.5527 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	230 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	HONOUR LAB LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00123544AM22			
RA File Number	09AA04003952 AM22			
Licence No and	0911001061/24/06/2021			

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No. 0911000765 dt. 06.05.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
PURE L-(-)MENTHOL (Chromatographic Purity NLT 99% by G.C.)	1 kg	1	L-(-)MENTHOL (Purity NMT 97%)	0.99 kg
		2	Toluene	0.99 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	231 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SMILAX LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00123634AM22
RA File Number	09AA04003388 AM22
Licence No and Date	0911001113/24/06/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	232 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ZIM LABORATORIES LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00123784AM22
RA File Number	50AA04001407 AM22
Licence No and Date	5011000169/24/06/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	233 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00123213AM22
RA File Number	08AA04009668 AM22
Licence No and Date	0811001833/24/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	234 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00123227AM22
RA File Number	09AA04005065 AM22
Licence No and Date	0911001102/24/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	235 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SWISS PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00124516AM22
RA File Number	08AA04007142 AM22
Licence No and Date	0811001842/25/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	236 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	MACLEODS PHARMACEUTICALS LTD

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00124524AM22
RA File Number	03AA04027724 AM22
Licence No and Date	0311004915/25/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	237 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ZEE LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00124557AM22
RA File Number	05AA04028399 AM22
Licence No and Date	0511003336/25/06/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	238 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00124729AM22
RA File Number	08AA04009431 AM22
Licence No and Date	0811001850/25/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	239 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	TIDE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00126124AM22
RA File Number	34AA04004372 AM22
Licence No and Date	3411000778/28/06/2021
Norms Committee Decision:	

Deferred for comments of TE

Case No.	240 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00125843AM22
RA File Number	34AA04002140 AM22
Licence No and Date	3411000771/28/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	241 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00126335AM22
RA File Number	03AA04024851 AM22
Licence No and Date	0311004989/29/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	242 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SATYADIVIS PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00126598AM22
RA File Number	09AA04004597 AM22
Licence No and Date	0911001127/29/06/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	243 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00126661AM22
RA File Number	31AA04017918 AM22
Licence No and Date	3111000428/29/06/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	244 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ETERNIS FINE CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00126786AM22
RA File Number	03AA04025749 AM22
Licence No and Date	0311005018/29/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	245 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00127112AM22
RA File Number	31AA04015472 AM22
Licence No and Date	3111000431/30/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	246 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SCOTT EDIL PHARMACIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00127163AM22
RA File Number	30AA04008308 AM22
Licence No and Date	3011000821/30/06/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	247 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	SPANSULES FORMULATIONS
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00127175AM22
RA File Number	09AA04003012 AM22
Licence No and Date	0911001131/30/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	248 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00126829AM22
RA File Number	03AA04024028 AM22
Licence No and Date	0311005020/30/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	249 / NC/3/MEET/Mar/202122/15
Case Status	Case Approved
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00126851AM22
RA File Number	03AA04036648 AM22
Licence No and Date	0311005025/30/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No. 0310831861 dt. 27.09.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
ACETONITRILE (Purity Min. 99.9%, Moisture less than 500 PPM)	350 MT	1	ACETONITRILE – LOW PURITY (Purity 98%)	416.51 MT
RA concerned may take further necessary action as per above decision of NC.				

Case No.	250 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	LYRUS LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00127105AM22
RA File Number	07AA04005173 AM22
Licence No and Date	0711001394/30/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	251 / NC/3/MEET/Mar/202122/15			
Case Status	Case Approved			
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022			
HQ File Number	HQRNORM APPLY 00128670AM22			
RA File Number	03AA04033926 AM22			
Licence No and Date	0311005053/02/07/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No. 0310831860 dt. 27.09.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

ACETONITRILE (Purity Min. 99.9%, Moisture less than 500 PPM)	335 MT	1	ACETONITRILE (Purity 80%)	485.75 MT
RA concerned may take further necessary action as per above decision of NC.				

Case No.	252 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00128671AM22
RA File Number	03AA04033555 AM22
Licence No and Date	0311005056/02/07/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	253 / NC/3/MEET/Mar/202122/15													
Case Status	Case Approved													
Party Name	BALAJI AMINES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022													
HQ File Number	HQRNORM APPLY 00128885AM22													
RA File Number	31AA04017917 AM22													
Licence No and Date	3111000439/02/07/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Sep/202122/8 dated 24.09.2021 against advance authorization No. 3110067689 dt. 19.02.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr><tr><td rowspan="2">N-ETHYL-2-PYRROLIDONE (ORGANIC CHEMICALS)</td><td rowspan="2">1 kg</td><td>1</td><td>GAMMA BUTYROLACTONE</td><td>0.72 kg</td></tr><tr><td>2</td><td>MONOETHYLAMINE 70% SOLUTION</td><td>0.533 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	N-ETHYL-2-PYRROLIDONE (ORGANIC CHEMICALS)	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg	2	MONOETHYLAMINE 70% SOLUTION	0.533 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
N-ETHYL-2-PYRROLIDONE (ORGANIC CHEMICALS)	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg										
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg										

RA concerned may take further necessary action as per above decision of NC.

Case No.	254 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00129541AM22
RA File Number	03AA04033537 AM22
Licence No and Date	0311005080/02/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	255 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00129686AM22
RA File Number	06AA04003603 AM22
Licence No and Date	0611000533/02/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	256 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00130667AM22
RA File Number	03AA04041463 AM22
Licence No and Date	0311005091/04/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	257 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred

Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00130670AM22
RA File Number	03AA04035632 AM22
Licence No and Date	0311005092/04/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	258 / NC/3/MEET/Mar/202122/15
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202122/ 15 and 17/03/2022
HQ File Number	HQRNORM APPLY 00130745AM22
RA File Number	03AA04042926 AM22
Licence No and Date	0311005095/05/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	
i. Production / Consumption data duly certified by GST Authorities.	